

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

1. Copy of counter not served.

2. For Admissibility

Re  
915602

Bench

Order No.06 Date: 10.05.2002

Owing to retirement of Shri D.C.Das, Chief Reservation Supervisor of Cuttack Railway Station, the Applicant Shri B.N.Patnaik (E.R.C.-I) was asked to take over charge of Chief Reservation Supervisor post from the retiring Railway employee (as revealed from Annexure-I dated 31.08.1993) with effect from 01.09.1993. The Applicant took over charge from the retiring officer and remained in charge of the post of Chief Reservation Supervisor with effect from 01.09.1993. As E.R.C.-I the Applicant was getting salary in the pay scale of Rs.1400-2300/- Since he was discharging higher responsibility, he claimed for officiating allowances; which ~~prayer~~ has been turned down by the Respondents. In the said premises, the Applicant has approached this Tribunal, in the present Original Application, for redressal of his grievances. In the counter, it has been substantially disclosed that since the Applicant neither received any promotion nor ~~did he ask~~ in writing to officiate in the ~~supervisory~~ post in question, he was entitled to no officiating allowances. Rival claims/ contentions have been advanced by the Advocate for the Applicant and Madam C.Kasturi, Learned Counsel for the Railways ~~at the hearing~~.

Officiating allowances are paid to Government servants, who ~~have discharged~~ the duties of higher responsibility as against higher posts and since the Applicant, in the present case, being a man in the pay scale of Rs.1400-2300/- was discharging higher responsibility in a

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Free copies offered  
Order dt. 10.5.02 issued  
to counsel for both sides

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27/5/02

higher post, he was definitely entitled to get officiating allowances for the period he remained in charge of the office of the Chief Reservation Supervisor at Cuttack Railway Station/Reservation Counter; Notwithstanding non-issuance of any formal promotion or officiating orders passed in writing. In the said premises, this Original Application is allowed. Respondents are directed to pay officiating allowances to the Applicant for the period he discharged the duties of Chief Reservation Supervisor of Cuttack Railway Station/Reservation Counter. Arrear differential amount should, therefore, be paid to the Applicant, within a period of 120 days from the date of receipt of this order.

In the result, the Original Application is allowed. No costs.

*Johant*  
10/05/2002  
MEMBER (JUDICIAL)